

Minutes of NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO.14/AM17 (HELD ON 20.02.2017, 03 & 09.03.2017)
UNDER THE CHAIRMANSHIP OF SHRI S.B.S. REDDY, ADDL. DGFT

Meeting No. 14/87-NC-7/2016 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 20.02.2017, 03 & 09.03.2017, under the Chairmanship of Shri S.B.S. Reddy, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri Nand Lal, Consultant, DIPP
- 2) Shri Seikhomang Kipgen, Dy. DGFT

2. Following are the **decisions of the Norms Committee** after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-228	SUPREME INDUSTRIES LTD.	HQ F. No. 01/87/162/00015/AM16/DES-VII	Status: Deferred
NC No.:14/AM17 Dated: 20.02.2017	Adv. Lic. No. 0310792783 dated 09.01.2015	RA F. No. 03/93/160/00680/AM15	

Request: Amendment in the description of Export Product to read as "Articles made out of Cross Laminated Multilayer Film i.e. Tarpaulins, Covers" against Advance Authorization No. 0310792783 dated 09.01.2015

Decision : The Committee considered the case as per agenda and decided to defer the case for want of information from the authorisation holder. Thus, the Committee decided to issue deficiency letter to the authorisation holder for submission of the following information.

- (a) Copy of Licence
- (b) Complete application
- (c) Copy of online prntout

Case No. A-231	NEWAGE LAINATORS PVT. LTD.	HQ F. No. 01/87/050/00465/AM14/DES-VII	Status: Approved
NC No.:14/AM17 Dated: 20.02.2017	Adv. Lic. No. 0510376612 dated 20.01.2014	RA F. No. 05/24/040/00394/AM10	

Request: Enhancement in the quantity of Import Item allowed by NC against Advance Authorization No. 0510376612 dated 20.01.2014

Decision: The Committee considered the case in the meeting and approved as applied for (i.e 0.299 kgs of input item per kg of export item) by the authorisation holder in their Advanced Authorization. **RA may take consequential action as per Policy / Procedures.**

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Case No. A-243	Paradise Polymers Ltd., Mumbai	HQ F. No. 01/87/050/00058/AM15/DES-VII	Status: Approved
NC No.:14/AM17 Dated: 20.02.2017	Adv. Lic. No. 0310773869 dated 11.03.2014	RA F. No. 03/95/040/00968/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310773869 dated 11.03.2014.

Decision: The Committee considered the case and decided to **approve on repeat basis** (Adhoc Norms) based on the decision of the NC Meeting No. 16/87-ALC1/20115 held on 28.08.2015 and recommended as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Cling Film	1 kg	Polyvinyl chloride Resin	0.6859 kg
		Di Octyle Adipate	0.2400 kg
		Epoxidised soyabean Oil	0.0045 kg
		Stabilizer LTX-630 P	0.0065 kg
		Antifog agent (Rikemal TBA-01)	0.0065 kg
RA may take consequential action as per Policy / Procedures.			

Case No. A-260	M/s Yash Enterprises	HQ F. No. 01/87/50/00433/AM15/DES-VII	Status: Deferred
NC No.:14/AM17 Dated: 20.02.2017	Adv. Lic. No. 0310791655 dated 03.12.2014	RA F. No. 03/95/040/00595/AM15	

Subject: Enhancement in the wastage allowed by NC in its Meeting No. 08/AM16 held on 29.05.2015.

Decision: The Committee considered the case as per agenda and decided to defer the case for want of information from the authorisation holder. Thus, the Committee decided to issue deficiency letter to the authorisation holder for submission of the following information.

- Details of composition of export item.
- Production, consumption data of the export product for the last three years duly certified by the Jurisdictional Central Excise Authorities.

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Case No. A-402	M/s Image Labels Pvt. Ltd.	HQ F. No. 01/87/050/00412/AM15/DES-VII	Status: Approved
NC No.:14/AM17 Dated: 20.02.2017	Adv. Lic. No. and Date 0710107263 dated 23.12.2014	RLA F. No. 07/24/040/00339/AM15	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0710107263 dated 23.12.2014

Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as follows:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyester Printed Self Adhesive Labels. (containing input item 1: 9166.6 kgs; input item 2: 8333.4 kgs)	17,500.000 kg	1. Polyester Film / Sheet (125 microns to 500 microns)	9533.3 kg
		2. Double Sided Adhesive Tape with Release Paper	8666.7 kg
RA may take consequential action as per Policy / Procedures.			

Case No. A-405	M/s Pune Metagraph,	HQ F. No. 01/87/050/00001/AM16/DES-VII	Status: Rejected
NC No.:14/AM17 Dated: 20.02.2017	Adv. Lic. No. and Date 3110065375 dated 06.04.2015	RA F. No. 31/83/040/00258/AM15	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 3110065375 dated 06.04.2015

Decision: The Committee considered the case as per agenda and noted that the export item is nos and importing in meter. Thus, the Committee decided to **reject** the case as adhoc norms cannot be fixed.

Case No. A-406	M/s Payal-Petrochem Pvt. Ltd.	HQ F. No. 01/87/050/00212/AM15/DES-VII	Status: Deferred
NC No.:14/AM17 Dated: 20.02.2017	Adv. Lic. No. 0510386973 dated 21.05.2014	RA F. No. 05/24/040/00434/AM14	

Subject: Revision of Input Output norms in respect of Advance Authorization No. 0510386973 dated 21.05.2014

Decision: The Committee considered the case as per agenda and decided to call for the following information.

Production, consumption data of the export product for the last three years duly certified by the Jurisdictional Central Excise Authorities.

Case No. A-407	M/s K.L.J. Polymers & Chemicals Ltd.,	HQ F. No. 01/87/50/181/AM16/DES-VII	Status: Approved
NC No.:14/AM17 Dated: 20.02.2017	Adv. Lic. No. and Date 0510395439 dated 26.08.2015	RA F. No. 05/23/040/00220/AM16	

Subject: Amendment in the description of Export Product against Advance Authorization No. 0510395439 dated 26.08.2015.

Decision: The Committee considered the case and decided to **approve** the amendment as requested by the firm to read the Description of Export product as **"PVC Compound (Foam Grade)"** instead of **"PVC Compound (Transparent Grade)"**

RA may take consequential action as per Policy / Procedures.

Case No. A-408	M/s K.L.J. Polymers & Chemicals Ltd.,	HQ F. No. 01/87/50/254/AM16/DES-VII	Status: Approved
NC No.:14/AM17 Dated: 20.02.2017	Adv. Lic. No. and Date 0510395693 dated 22.09.2015	RA F. No. 05/23/040/00249/AM16	

Subject: Amendment in the description of Export Product and Import item No.2 against Advance Authorization No. 0510395693 dated 22.09.2015.

Decision: The Committee considered the case and decided to **approve** the amendment as requested by the firm to read the Description of Export product as **"XLPE Compound Master Batch"** instead of **"XLPE Catalyst Master Batch"** and description of import item No.2 to read as **"Dibutyltin Dilaurate (DBTL)"** instead of **"Dibutyltin Dialurate (DBTL)"**

RA may take consequential action as per Policy / Procedures.

Case No. A-428	M/s International Conveyors Ltd.	HQ F. No. 01/87/50/419/AM14/DES-VII	Status: Deferred
NC No.:14/AM17 Dated: 20.02.2017	Adv. Lic. No. and Date 0310761263 dt. 10.12.2013	RA F. No. 03/93/040/720/AM14	

Subject: Fixation of adhoc norms in respect of Advance Authorization No. 0310761263 dt. 10.12.2013

Decision: This case was discussed in the meeting and decided to defer the case


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Case No. A-429	M/s International Conveyors Ltd.	HQ F. No. 01/87/50/421/AM14/DES-VII	Status: Deferred
NC No.:14/AM17 Dated: 20.02.2017	Adv. Lic. No. and Date 0310761253 dt. 10.12.2013	RA F. No. 03/93/040/730/AM14	

Subject: Fixation of adhoc norms in respect of Advance Authorization No. 0310761253 dt. 10.12.2013

Decision: This case was discussed in the meeting and decided to defer the case.

Case No. A-430	M/s International Conveyors Ltd.	HQ F. No. 01/87/50/422/AM14/DES-VII	Status: Deferred
NC No.:14/AM17 Dated: 20.02.2017	Adv. Lic. No. and Date 0310761260 dt. 10.12.2013	RA F. No. 03/93/040738/AM14	

Subject: Fixation of adhoc norms in respect of Advance Authorization No. 0310761260 dt. 10.12.2013

Decision: This case was discussed in the meeting and decided to defer the case.

Case No. A-431	M/s DSM India Pvt. Ltd.	HQ F. No. 01/87/50/347/AM16/DES-VII	Status: Deferred
NC No.:14/AM17 Dated: 20.02.2017	Adv. Lic. No. and Date 3110065890 dt. 25.01.2016	RLA F. No. 03/83/040/00102/AM16	

Subject: Amendment in the description of Import item No.14 against Advance Authorization No. 3110065890 dt. 25.01.2016

Decision : The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the authorisation holder.

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Case No. A-432	M/s Arkema Chemicals India Pvt. Ltd.,	HQ F. No. 01/87/050/00187/AM17/DES-VII	Status: Deferred
NC No.:14/AM17 Dated: 20.02.2017	Adv. Lic. No. and Date 0310806727 dt. 29.07.2016	RA F. No. 03/94/040/00345/AM17	

Subject: Ratification of Input Output Norms against Advance Authorization
No 0310806727 dt. 29.07.2016

Decision : The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the authorisation holder. The basis of earlier norms fixation may be examined on file urgently and thereafter be placed below committee for appropriate decision.

Case No. A-435	M/s Pavaman Poly Products Pvt. Ltd.	HQ F. No. 01/87/162/00106/AM17/DES-VII	Status: Rejected
NC No.:14/AM17 Dated: 20.02.2017	Adv. Lic. No. and Date 0710091637 dated 30.10.2012	RA F. No. 07/24/040/00289/AM13	

Request: Fixation of input output norms against Advance Authorization No. 0710091637
dated 30.10.2012.

Decision: The Committee considered the case as per agenda and noted that the export item is nos and importing in kg. Thus, the Committee decided to **reject** the case as adhoc norms cannot be fixed.

Case No. A-436	M/s Platinum Tie-Up Pvt. Ltd.	HQ F. No. 01/87/162/00105/AM17/DES-VII	Status: Rejected
NC No.:14/AM17 Dated: 20.02.2017	Adv. Lic. No. and Date 0810137686 dated 15.04.2016	RA F. No. 08/24/040/00003/AM17	

Request: Request for enhancement in quantity and value proportionately for imports and exports against Advance Authorization No. 0810137686 dated 15.04.2016.

Decision: The Committee considered the case as per agenda and noted that the description of export item is not clearly defined. It is not possible to work out qty. of inputs. Therefore, the Committee decided to **reject** the case.

Case No. A-437	M/s Haldia Petrochemicals Ltd.	HQ F. No. 01/87/171/184/AM17/DES-VII	Status: Disposed
NC No.:14/AM17 Dated: 20.02.2017	Adv. Lic. No. and Date (1) 0210151653 dated 07.12.2010, (2) 0210157412 dt. 07.04.2011, (3) 0210149110 dt. 11.10.2010, (4) 0210158805 dt. 12.05.2011, (5) 0210160919 dt. 22.06.2011, (6) 0210161207 dt. 24.06.2011,	RA F. No.	

	(7) 0210161211 dt. 24.06.2011, (8) 0210167257 dt. 30.09.2011, (9) 0210167749 dt.19.10.2011, (10) 0210167881 dt. 21.10.2011, (11) 0210167970 dt.24.10.2011, (12) 0210167258 dt. 30.09.2011, and (13) 0210166629 dt. 23.09.2011		
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Request: Inclusion of Export Item – Benzene.

Decision: Committee discussed the case and it was mentioned by the party in their letter that norms for Benzene have already been approved. Therefore committee felt that since norms have already been approved, there is no further action pending at Norms Committee level. Committee decided to inform the same to the party.

Case No. A-438	Paradise Polymers Ltd., Mumbai	HQ F. No. 01/87/050/00196/AM14/DES-VII	Status: Rejected
NC No.:14/AM17 Dated: 20.02.2017	Adv. Lic. No. 0310744316 dated 06.08.2013	RA F. No. 03/95/040/00370/AM14	

Subject: Refixation of adhoc norms in respect of Advance Authorization No. 0310744316 dated 06.08.2013

Decision: The Committee considered the request of authorisation holder for Refixation of adhoc norms and it was decided to turn down the request of authorisation holder maintaining the decision taken by NC in its earlier Meeting No. 16/AM16 held on 28.08.2015.

Case No. A-439	M/s Veekay Polycoats Ltd.	HQ F. No. 01/87/050/00146/AM13/DES-VII	Status: Rejected
NC No.:14/AM17 Dated: 20.02.2017	Adv. Lic. No. 0510329142 dated 09.07.2012	RA F. No. 05/24/040/00107/AM13	

Subject: Amendment in the description of Export Product against Advance Authorization No. 0510329142 dt. 09.07.2012

Decision: The Committee considered the request of authorisation holder for Amendment in the description of Export Product and it was decided to turn down the request of authorisation holder maintaining the decision taken by NC in its earlier Meeting No. 40/AM13 held on 02.01.2013.

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Case No. A-440	M/s Haldia Petrochemicals Ltd.	HQ F. No. 01/87/171/165/AM17/DES-VII	Status: Disposed
NC No.:14/AM17 Dated: 20.02.2017	Adv. Lic. No. and Date 0210168071 dated 24.10.2011	RA F. No. 02/24/040/00124/AM12	

Request: Inclusion of Export Item – Cyclopentane.

Decision: Committee discussed the case and it was mentioned by the party in their letter that norms for Cyclopentane have already been approved. Therefore committee felt that since norms have already been approved, there is no further action pending at Norms Committee level. Committee decided to inform the same to the party.

Case No. A-441	M/s Haldia Petrochemicals Ltd.	HQ F. No. 01/87/171/166/AM17/DES-VII	Status: Disposed
NC No.:14/AM17 Dated: 20.02.2017	Adv. Lic. No. and Date 0210167080 dated 29.09.2011	RA F. No. 02/24/040/00104/AM12	

Request: Inclusion of Export Item – Py Gas.

Decision: Committee discussed the case and it was mentioned by the party in their letter that norms for Py Gas have already been approved. Therefore committee felt that since norms have already been approved, there is no further action pending at Norms Committee level. Committee decided to inform the same to the party.

Case No. A-442	M/s Haldia Petrochemicals Ltd.	HQ F. No. 01/87/171/173/AM17/DES-VII	Status: Disposed
NC No.:14/AM17 Dated: 20.02.2017	Adv. Lic. No. and Date (1) 0210156141 dated 14.03.2011, (2) 0210155759 dt. 03.03.2011, (3) 0210155593 dt. 01.03.2011, (4) 0210155033 dt. 18.02.2011, (5) 0210156653 dt. 23.03.2011, (6) 0210150407 dt. 11.11.2010 and (7) 0210149113 dt. 11.10.2010.	RA F. No. --	

Request: Inclusion of Export Item – Butadiene.

Decision: Committee discussed the case and it was mentioned by the party in their letter that norms for Butadiene have already been approved. Therefore committee felt that since norms have already been approved, there is no further action pending at Norms Committee level. Committee decided to inform the same to the party.


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Case No. A-443	M/s Pavaman Poly Products Pvt. Ltd.	HQ F. No. 01/87/162/00096/AM17/DES-VII	Status: Rejected
NC No.:14/AM17 Dated: 20.02.2017	Adv. Lic. No. and Date 0710092949 dated 07.01.2013	RA F. No. 07/24/040/00416/AM13	

Request: Fixation of input output norms against Advance Authorization No. 0710092949 dated 07.01.2013.

Decision: The Committee considered the case as per agenda and noted that norms cannot be fixed based on the details furnished by party. Therefore committee decided to reject the case.

Case No. A-445	M/s Raychem RPG Ltd., Mumbai	HQ F. No. 01/87/162/00006/AM17/DES-VII	Status: Deferred
NC No.:14/AM17 Dated: 20.02.2017	Adv. Lic. No. and Date --	F. No. SEEPZ-SEZ/EOU/12/ 2006-07/Vol.V	

Subject: Fixation of Standard Input-Output Norms for the export product "Heat Shrinkable Moulded Parts".

Development Commissioner SEEPZ vide their letter dated SEEPZ-SEZ/EOU/12/2006-07/Vol-V/08839 dated 18.04.2016 forwarded the application for fixation of norms.

Decision : The Committee considered the case as per agenda and decided to defer the case for want of information from the authorisation holder. Thus, the Committee decided to issue deficiency letter to the authorisation holder for submission of the following information.

- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported, especially C-9.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.
- Complete Chemical reactions with molecular and structural formula and molecular weights along with stage-wise % yields on molar basis.
- Production, consumption data of the export product for the last three years duly certified by the bond officer.

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Case No. A-446	M/s Sakata Inx (India) Pvt. Ltd	HQ F. No. 01/87/50/131/AM12/DES-VII	Status: Approved
NC No.:14/AM17 Dated: 20.02.2017	Adv. Lic. No. and Date 0510296371 dated 12.07.2011	RA F. No. 05/24/040/00104/AM12	

Subject: Request for correction of import product quantity in respect of Advance Authorization No. 0510296371 dated 12.07.2011

Decision: The Committee considered the case as per agenda and decided to review its decision taken in Meeting No. 26/AM12 held on 28.09.2013 and decided to read the measurement of quantity of export item 'kg' instead of 'MT'. Besides this, there is no other change in the decision taken in earlier NC Meeting.

Case No. A-447	M/s Sakata Inx (India) Pvt. Ltd	HQ F. No. 01/87/50/189/AM13/DES-VII	Status: Approved
NC No.:14/AM17 Dated: 20.02.2017	Adv. Lic. No. and Date 0510330418 dated 24.07.2012	RA F. No. 05/24/040/00094/AM13	

Subject: Request for correction of import product quantity in respect of Advance Authorization No. 0510330418 dated 24.07.2012

Decision: The Committee considered the case as per agenda and decided to review its decision taken in Meeting No. 22/AM13 held on 30.08.2012 and decided to read the measurement of quantity of export item 'kg' instead of 'MT'. Besides this, there is no other change in the decision taken in earlier NC Meeting.

Case No. A-448	M/s Sakata Inx (India) Pvt. Ltd	HQ F. No. 01/87/50/61/AM14/DES-VII	Status: Approved
NC No.:14/AM17 Dated: 20.02.2017	Adv. Lic. No. and Date 0510353043 dated 02.05.2013	RA F. No. 05/24/040/00441/AM13	

Subject: Request for correction of import product quantity in respect of Advance Authorization No. 0510353043 dated 02.05.2013

Decision: The Committee considered the case as per agenda and decided to review its decision taken in Meeting No. 19/AM14 held on 20.08.2013 and decided to read the measurement of quantity of export item 'kg' instead of 'MT'. Besides this, there is no other change in the decision taken in earlier NC Meeting.

Case No. A-449	M/s JK Paras Polycoats Ltd.,	HQ F. No. 01/84/050/00147/AM13 DES-VII	Status: Deferred
NC No.:14/AM17 Dated: 20.02.2017	Adv. Lic. No. and Date 0510329277 dt. 10.07.2012.	RA F. No. 05/24/040/000131/AM13	

Request: Amendment in the description of Export Product against Advance Authorization No. 0510329277 dt. 10.07.2012.

Decision: The Committee considered the case as per agenda and decided to refer the case to the DIPP.

Case No. A-450	M/s Prime Exporters, Jamnagar	HQ F. No. 01/87/162/44/AM17/DES-VII	Status: Deferred
NC No.:14/AM17 Dated: 20.02.2017	Adv. Lic. No. and Date --	SEZ F. No. KASEZ/100%EOU/II/493/98/Vol.I	

Subject: Fixation of Standard-Input Output Norms - for the export product 'Black Regenerated Methyl Methacrylate Monomer'.

Decision : The Committee considered the case as per agenda and decided to defer the case for want of information from the authorisation holder. Thus, the Committee decided to issue deficiency letter to the authorisation holder for submission of the following information.

- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.
- Complete Chemical reactions with molecular and structural formula and molecular weights along with stage-wise % yields on molar basis.
- Copy of import licence issued for acrylic plastic scrap etc.

Case No. A-451	M/s Trimurti Poly-Chem Pvt. Ltd.	HQ F. No. 01/87/50/00168/AM15/DES-VII	Status: Deferred
NC No.:14/AM17 Dated: 20.02.2017	Adv. Lic. No. 0710105189 dated 19.06.2014	RA F. No. 07/24/040/00083/AM15	

Subject: Enhancement in the wastage allowed by NC in its Meeting No. 16/AM16 held on 28.08.2015.

Decision : The Committee considered the case as per agenda and decided to defer the case for want of information from the authorisation holder. Thus, the Committee decided to issue deficiency letter to the authorisation holder for submission of the following information.

- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- c) Chemical name, Technical specifications of items proposed to be imported, especially C-9.
- d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.
- f) Complete Chemical reactions with molecular and structural formula and molecular weights along with stage-wise % yields on molar basis.

Case No. A-452	M/s Essen Spectiality Films, Pvt. Ltd.	HQ F. No. 01/87/162/100/AM17/DES-VII	Status: Approved
NC No.:14/AM17 Dated: 20.02.2017	Adv. Lic. No. 2410041736 dated 04.06.2015	RA F. No. 24/24/040/00006/AM16	

Subject: Fixation of adhoc norms in respect of Advance Authorization No. 2410041736 dated 04.06.2015

Decision: The Committee considered the case in the meeting and approved adhoc norms as follows:

Export item	Qty	IMPORT ITEM	Qty
Eva placemats (Embossed/plain/printed/laminated)	666.667 MT	Eva Resin	700 MT

RA may take consequential action as per Policy / Procedures.

Case No. A-453	M/s Essen Spectiality Films, Pvt. Ltd.	HQ F. No. 01/87/162/101/AM17/DES-VII	Status: Approved
NC No.:14/AM17 Dated: 20.02.2017	Adv. Lic. No. 2410041782 dated 23.07.2015	RA F. No. 24/24/040/00009/AM16	

Subject: Fixation of adhoc norms in respect of Advance Authorization No. 2410041782 dated 23.07.2015

Decision: The Committee considered the case in the meeting and approved adhoc norms as follows:

Export item	Qty	IMPORT ITEM	Qty
Eva placemats (Embossed/plain/printed/laminated)	666.667 MT	Eva Resin	700 MT

RA may take consequential action as per Policy / Procedures.

Case No. A-454	M/s Essen Spectiality Films, Pvt. Ltd.	HQ F. No. 01/87/162/102/AM17/DES-VII	Status: Approved
NC No.:14/AM17 Dated: 20.02.2017	Adv. Lic. No. 2410041783 dated 23.07.2015	RA F. No. 24/24/040/00009/AM15	

Subject: Fixation of adhoc norms in respect of Advance Authorization No. 2410041783 dated 23.07.2015

Decision: The Committee considered the case in the meeting and approved adhoc norms as follows:

Export item	Qty	IMPORT ITEM	Qty
Eva placemats (Embossed/plain/printed/laminated)	47.619 MT	Eva Resin	50 MT

RA may take consequential action as per Policy / Procedures.

Case No. A-455	M/s Essen Spectiality Films, Pvt. Ltd.	HQ F. No. 01/87/162/106/AM17/DES-VII	Status: Approved
NC No.:14/AM17 Dated: 20.02.2017	Adv. Lic. No. 2410041830 dated 29.09.2015	RA F. No. 24/24/040/00017/AM16	

Subject: Fixation of adhoc norms in respect of Advance Authorization No. 2410041830 dated 29.09.2015

Decision: The Committee considered the case in the meeting and approved adhoc norms as follows:

Export item	Qty	IMPORT ITEM	Qty
Eva placemats (Embossed/plain/printed/laminated)	666.667 MT	Eva Resin	700 MT

RA may take consequential action as per Policy / Procedures.


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Udyog Bhawan, New Delhi-11

Case No. A-456	M/s Essen Spectiality Films, Pvt. Ltd.	HQ F. No. 01/87/162/111/AM17/DES-VII	Status: Deferred
NC No.:14/AM17 Dated: 20.02.2017	Adv. Lic. No. 2410041892 dated 08.01.2016	RA F. No. 24/24/040/00032/AM16	

Subject: Fixation of adhoc norms in respect of Advance Authorization No. 2410041892 dated 08.01.2016

Decision : The Committee considered the case as per agenda and decided to defer the case for want of information from the authorisation holder. Thus, the Committee decided to issue deficiency letter to the authorisation holder for submission of the following information.

- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported, especially C-9.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.
- Complete Chemical reactions with molecular and structural formula and molecular weights along with stage-wise % yields on molar basis.

Case No. A-457	M/s Essen Spectiality Films, Pvt. Ltd.	HQ F. No. 01/87/162/114/AM17/DES-VII	Status: Approved
NC No.:14/AM17 Dated: 20.02.2017	Adv. Lic. No. 2410041893 dated 08.01.2016	RA F. No. 24/24/040/00036/AM16	

Subject: The Committee considered the case in the meeting and approved adhoc norms as follows:

Export item	Qty	IMPORT ITEM	Qty
Eva placemats (Embossed/plain/printed/laminated)	666.667 MT	Eva Resin	700 MT

RA may take consequential action as per Policy / Procedures.


SEIKHOMANG KIPGEN
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Government of India
 Udyog Bhawan, New Delhi-11

Case No. A-458	M/s Essen Spectiality Films, Pvt. Ltd.	HQ F. No. 01/87/162/115/AM17/DES-VII	Status: Approved
NC No.:14/AM17 Dated: 20.02.2017	Adv. Lic. No. 2410041894 dated 08.01.2016	RA F. No. 24/24/040/00034/AM16	

Subject: Fixation of adhoc norms in respect of Advance Authorization No. 2410041894 dated 08.01.2016

Decision: The Committee considered the case in the meeting and approved adhoc norms as follows: -

Export item	Qty	IMPORT ITEM	Qty
Eva placemats (Embossed/plain/printed/laminated)	666.667 MT	Eva Resin	700 MT

RA may take consequential action as per Policy / Procedures.

Case No. A-459	M/s Essen Spectiality Films, Pvt. Ltd.	HQ F. No. 01/87/162/93/AM17/DES-VII	Status: Deferred
NC No.:14/AM17 Dated: 20.02.2017	Adv. Lic. No. 2410041995 dated 17.06.2015	RA F. No. 24/24/040/00006/AM17	

Subject: Fixation of adhoc norms in respect of Advance Authorization No. 2410041995 dated 17.06.2015

Decision : The Committee considered the case as per agenda and decided to defer the case for want of information from the authorisation holder. Thus, the Committee decided to issue deficiency letter to the authorisation holder for submission of the following information.

- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported, especially C-9.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.
- Complete Chemical reactions with molecular and structural formula and molecular weights along with stage-wise % yields on molar basis.

SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

Case No. A-460	M/s Essen Spectiality Films, Pvt. Ltd.	HQ F. No. 01/87/162/95/AM17/DES-VII	Status: Approved
NC No.:14/AM17 Dated: 20.02.2017	Adv. Lic. No. 2410041974 dated 26.05.2016	RA F. No. 24/24/040/00003/AM17	

Subject: Fixation of adhoc norms in respect of Advance Authorization No. 2410041974 dated 26.05.2016

Decision: The Committee considered the case in the meeting and approved adhoc norms as follows:

Export item	Qty	IMPORT ITEM	Qty
Eva placemats (Embossed/plain/printed/laminated)	666.667 MT	Eva Resin	700 MT

RA may take consequential action as per Policy / Procedures.

Case No. A-461	M/s GRP Ltd., Mumbai	HQ F. No. 01/87/050/00369/AM14/DES-VII	Status: Deferred
NC No.:14/AM17 Dated: 20.02.2017	Adv. Lic. No. 0310754561 Dated: 21.10.2013	RA F. No. 03/94/040/00587/AM14	

Subject: Request of M/s GRP Ltd., Mumbai for Re-consider approved Quantity Plants Wise against Advance Authorization No. 0310754561 dated 21.10.2013

Decision: The Committee considered the case as per agenda and decided to call for the Import licence from the authorisation holder for the input item.

Case No. A-462	M/s MOTHERSON SUMI SYSTEMS LIMITED	HQ F. No. 01/87/50/238/AM17/DES-VII	Status: Approved
NC No.:14/AM17 Dated: 20.02.2017	Adv. Lic. No. and Date 0510398754 dt. 09.06.2016	RA F. No. 05/24/040/00113/AM17	

Subject: Fixation of adhoc norms in respect of Advance Authorization No. 0510398754 dt. 09.06.2016

Decision: This case was discussed in NC meeting No-13/AM17 dated 28/30 December 2017. Committee considered the case and decided to approve the adhoc norms as follows

Import item-1 -as applied

Import item-2 – deleted, as no specifications were given

However, due to typographical error the status is shown as deferred in the said minutes. NC considered the case and approved amendments in minutes to read status as approved.

RA may take consequential action as per Policy / Procedures.

ONLINE CASES

1	Case No.:9/7/87-ALC1/2014	Party Name: SHAKTI PLAS INDUSTRY	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00028/AM15/	RLA File :05/24/040/00492/AM14/	Lic.No/Date:0510382815 26.03.2014	
	Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

2	Case No.:1/32/87-ALC1/2014	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00277/AM15/	RLA File :03/94/040/00320/AM15/	Lic.No/Date:0310787375 28.07.2014	
	Decision : The Committee considered the case and decided to refer to DIPP.			

3	Case No.:27/42/87-ALC1/2014	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00368/AM15/	RLA File :03/94/040/00558/AM15/	Lic.No/Date:0310789415 18.09.2014	
	Decision : The Committee considered the case and decided to refer to DIPP.			

4	Case No.:32/42/87-ALC1/2014	Party Name: POLYGENTA TECHNOLOGIES LTD	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00373/AM15/	RLA File :03/95/040/00213/AM15/	Lic.No/Date:0310789866 30.09.2014	
	Decision: The request of firm for fixation of adhoc norms was examined. It was observed that since, this is a Policy issue, the case has been referred to PC-2 Section for seeking their comments regarding import of pet bottle scrap.			

5	Case No.: 9/42/87-ALC1/2014	Party Name: MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date: 14/87-ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00350/AM15/	RLA File :09/24/040/00439/AM15/	Lic.No/Date: 0910061249 17.11.2014	
	Decision : The Committee considered the case and decided to refer to DIPP.			

6	Case No.: 21/18/87-ALC1/2015	Party Name: MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date: 14/87-ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00191/AM16/	RLA File :09/24/040/00049/AM16/	Lic.No/Date: 0910062005 12.05.2015	
	Decision : The Committee considered the case and decided to refer to DIPP.			

7	Case No.: 29/18/87-ALC1/2015	Party Name: CIKAUTXO INDIA PRIVATE LIMITED	Meet No/Date: 14/87-ALC1/2016 21.12.2016	Status: Rejected
	HQ File :01/87/050/00199/AM16/	RLA File :31/83/040/00043/AM16/	Lic.No/Date: 3110065522 01.07.2015	
	Decision: The Committee considered the case as per agenda and noted that the export item in nos and import item in kgs. Norms cannot be fixed. Thus, the Committee decided to reject the case.			

8	Case No.: 35/18/87-ALC1/2015	Party Name: SUMILON INDUSTRIES LIMITED,	Meet No/Date: 14/87-ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00205/AM16/	RLA File :52/24/040/00006/AM16/	Lic.No/Date: 5210041579 14.07.2015	
	Decision: The Committee considered the case and decided to defer the case.			

9	Case No.: 30/18/87-ALC1/2015	Party Name: MULTITECH PRODUCTS PRIVATE LIMITED	Meet No/Date: 14/87-ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00200/AM16/	RLA File :31/83/040/00044/AM16/	Lic.No/Date: 3110065581 04.08.2015	
	Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

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Case No.:38/18/87-ALC1/2015	Party Name: TAG CHEMICALS INDIA PVT LTD,	Meet No/Date:14/87- ALC1/2016 21.12.2016	Status: Approved														
HQ File :01/87/050/00208/AM16/	RLA File :53/24/040/00020/AM15/	Lic.No/Date:5310018517 06.08.2015															
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms and recommended as under:																	
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="2">AQUA COAT SR 61 T – SILICON SILICON IN PRIMARY FORM - CONTAINING 2126.70KGS OF SR61 CONCENTRATE AND 265.63 KGS OF XB 1823-ADDITIVE)</td><td rowspan="2">45000.000 kg</td><td>1. PROPRIETARY INTERMEDIARY- SR61 CONCENTRATE</td><td>2233 kg</td></tr><tr><td>2. PROPRIETARY INTERMEDIARY- XB 1823 ADDITIVE</td><td>278.9 kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	AQUA COAT SR 61 T – SILICON SILICON IN PRIMARY FORM - CONTAINING 2126.70KGS OF SR61 CONCENTRATE AND 265.63 KGS OF XB 1823-ADDITIVE)	45000.000 kg	1. PROPRIETARY INTERMEDIARY- SR61 CONCENTRATE	2233 kg	2. PROPRIETARY INTERMEDIARY- XB 1823 ADDITIVE	278.9 kg	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY														
AQUA COAT SR 61 T – SILICON SILICON IN PRIMARY FORM - CONTAINING 2126.70KGS OF SR61 CONCENTRATE AND 265.63 KGS OF XB 1823-ADDITIVE)	45000.000 kg	1. PROPRIETARY INTERMEDIARY- SR61 CONCENTRATE	2233 kg														
		2. PROPRIETARY INTERMEDIARY- XB 1823 ADDITIVE	278.9 kg														
RA may take consequential action as per Policy / Procedures.																	

11	Case No.:20/20/87-ALC1/2015	Party Name: GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:14/87- ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00264/AM16/	RLA File :34/24/040/00158/AM16/	Lic.No/Date:3410041497 09.09.2015	
	Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.			
	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.			
	b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.			
	c) Chemical name, Technical specifications of items proposed to be imported.			
	d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.			
	e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

12	Case No.:21/20/87-ALC1/2015	Party Name: GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:14/87- ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00265/AM16/	RLA File :34/24/040/00159/AM16/	Lic.No/Date:3410041498 09.09.2015	
	Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.			
	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.			
	b) Detailed manufacturing process along with technical justification for wastages claimed at each			

stage and each of the materials required in the manufacturing process.

c) Chemical name, Technical specifications of items proposed to be imported.

d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.

e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

13	Case No.:6/20/87-ALC1/2015	Party Name: WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:14/87- ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00250/AM16/	RLA File :02/24/040/00120/AM16/	Lic.No/Date:0210206166 18.09.2015	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.				
13	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.			
	b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.			
	c) Chemical name, Technical specifications of items proposed to be imported.			
	d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.			
	e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

14	Case No.:2/18/87-ALC1/2015	Party Name: POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:14/87- ALC1/2016 21.12.2016	Status: withdrawn
	HQ File :01/87/050/00172/AM16/	RLA File :34/24/040/00170/AM16/	Lic.No/Date:3410041531 21.09.2015	
Decision: The Committee noted that the Advance Authorisation was issued on repeat basis on a valid adhoc norms. Thus, the Committee decided to withdraw the case.				

15	Case No.:1/11/87-ALC1/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:14/87- ALC1/2016 21.12.2016	Status: Rejected
	HQ File :01/87/050/00239/AM17/	RLA File :08/24/040/00159/AM16/	Lic.No/Date:0810136212 07.10.2015	
Decision: The Committee considered the case as per agenda and noted that the export item in nos and import item in kgs. Norms cannot be fixed. Thus, the Committee decided to reject the case.				

16	Case No.:26/14/87-ALC1/2016	Party Name: AG DERCO BELTING (INDIA) PVT. LTD.,	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00359/AM17/	RLA File :05/23/040/00262/AM16/	Lic.No/Date:0510395845 08.10.2015	
	Decision : The Committee considered the case and decided to refer to DIPP.			

17	Case No.:31/21/87-ALC1/2015	Party Name: ASHLAND INDIA PRIVATE LIMITED	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Approved
	HQ File :01/87/050/00313/AM16/	RLA File :03/94/040/00476/AM16/	Lic.No/Date:0310799299 09.10.2015	
	Decision: The Committee considered the case in the meeting and after taking cue from adhoc norms fixed earlier in case number 22/27/87-ALC1/2007 in meeting no-11/87-ALC1/2008 dated 25.06.2008, approved as applied for by the authorisation holder in their Advanced Authorization. RA may take consequential action as per Policy / Procedures.			

18	Case No.:26/21/87-ALC1/2015	Party Name: MPD INDUSTRIES PVT. LTD.,	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00308/AM16/	RLA File :56/24/040/00023/AM16/	Lic.No/Date:5610004738 06.11.2015	
	Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

19	Case No.:46/21/87-ALC1/2015	Party Name: ARVIND LIMITED	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00328/AM16/	RLA File :08/24/040/00225/AM16/	Lic.No/Date:0810136502 10.11.2015	
	Decision : The Committee considered the case and decided to refer to DIPP.			

20	Case No.:14/1/87-ALC1/2016	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date: 14/87- ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00368/AM16/	RLA File :03/94/040/00623/AM16/	Lic.No/Date: 0310800252 16.11.2015	
	Decision : The Committee considered the case and decided to refer to DIPP.			

21	Case No.:16/1/87-ALC1/2016	Party Name: ACG PHARMAPACK PVT LTD	Meet No/Date: 14/87- ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00370/AM16/	RLA File :03/94/040/00638/AM16/	Lic.No/Date: 0310800535 01.12.2015	
	Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.			
	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Chemical name of Barex resin and its technical characteristics.			

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Case No.:42/1/87-ALC1/2016	Party Name: BILCARE LIMITED	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Approved																
HQ File :01/87/050/00396/AM16/	RLA File :31/83/040/00101/AM16/	Lic.No/Date:3110065777 01.12.2015																	
Decision: The Committee considered the case and decided to approve on repeat basis (Adhoc Norms) based on the decision of the NC Meeting No. 26/87-ALC1/2012 held on 26.09.2012 and recommended as under:																			
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="5">Trilaminate / PVDC Coated PVC Film with LDPE Lamination</td><td rowspan="5">1 kg</td><td>1. PVC Film</td><td>0.8380 kg</td></tr><tr><td>2. PVDC Co-polymer emulsion (solid content 50+/-1%)</td><td>0.0202 kg</td></tr><tr><td>3. PVDC Aqueous Dispersion (Solid content 60+/-1%)</td><td>0.2469 kg</td></tr><tr><td>4. PVC Aqueous Dispersion (Solid content 55+/-1%)</td><td>0.0353 kg</td></tr><tr><td>5. Coextruded lamination grade LDPE Film</td><td>0.0629 kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Trilaminate / PVDC Coated PVC Film with LDPE Lamination	1 kg	1. PVC Film	0.8380 kg	2. PVDC Co-polymer emulsion (solid content 50+/-1%)	0.0202 kg	3. PVDC Aqueous Dispersion (Solid content 60+/-1%)	0.2469 kg	4. PVC Aqueous Dispersion (Solid content 55+/-1%)	0.0353 kg	5. Coextruded lamination grade LDPE Film	0.0629 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY																
Trilaminate / PVDC Coated PVC Film with LDPE Lamination	1 kg	1. PVC Film	0.8380 kg																
		2. PVDC Co-polymer emulsion (solid content 50+/-1%)	0.0202 kg																
		3. PVDC Aqueous Dispersion (Solid content 60+/-1%)	0.2469 kg																
		4. PVC Aqueous Dispersion (Solid content 55+/-1%)	0.0353 kg																
		5. Coextruded lamination grade LDPE Film	0.0629 kg																
RA may take consequential action as per Policy / Procedures.																			

23	Case No.:34/20/87-ALC1/2015	Party Name: QREX FLEX PRIVATE LIMITED	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Approved
	HQ File :01/87/050/00278/AM16/	RLA File :52/24/040/00059/AM16/	Lic.No/Date:5210041708 04.12.2015	
	Decision: The Committee considered the case and decided to approve on repeat basis (Adhoc Norms) based on the decision of the NC Meeting No. 12/87-ALC1/2014 held on 18.06.2014 and recommended as under:			
	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	PVC LAMINATED FLEX	1 kg	1. 100% POLYESTER WARP KNITTED FABRICS (RELEVANT GSM USED IN THE EXPORT PRODUCT)	0.1525 kg
			2. PVC RESIN	0.33915 kg
			3. TATINIUM DIOXIDE(TiO2)	0.0168 kg
			4. NANO CALCIUM CARBONATE	deleted
			5. DI-OCTYL PHTHALATE (DOP)	0.0966 kg
			6. OPTICAL BRIGHTNER	deleted
	RA may take consequential action as per Policy / Procedures.			

24	Case No.:35/14/87-ALC1/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Rejected
	HQ File :01/87/050/00368/AM17/	RLA File :08/24/040/00279/AM16/	Lic.No/Date:0810136781 23.12.2015	
	Decision: The Committee considered the case as per agenda and noted that the export item in nos and import item in kgs. Norms cannot be fixed. Thus, the Committee decided to reject the case.			

25	Case No.:5/22/87-ALC1/2015	Party Name: WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00338/AM16/	RLA File :02/24/040/00009/AM16/	Lic.No/Date:0210206438 12.01.2016	
	Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.			
	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.			
	b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.			
	c) Chemical name, Technical specifications of items proposed to be imported.			
	d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.			
	e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			
	f) Not indicated the specific chemical name of import product, only brand name is given.			

Case No.:11/22/87-ALC1/2015	Party Name: ALSTONE INDUSTRIES PVT LTD	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Deferred
HQ File :01/87/050/00344/AM16/	RLA File :13/24/040/00037/AM16/	Lic.No/Date:1310048095 13.01.2016	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

Case No.:4/22/87-ALC1/2015	Party Name: WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Deferred
HQ File :01/87/050/00337/AM16/	RLA File :02/24/040/00017/AM15/	Lic.No/Date:0210206448 14.01.2016	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Not indicated the specific chemical name of import product, only brand name is given.			

Case No.:18/22/87-ALC1/2015	Party Name: ENVITECH CHEMICAL SPECIALITIES PVT. LTD	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Deferred
HQ File :01/87/050/00351/AM16/	RLA File :31/83/040/00150/AM16/	Lic.No/Date:3110065872 15.01.2016	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be			

exported.

b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.

c) Chemical name, Technical specifications of items proposed to be imported.

d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.

e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

29	Case No.:1/4/87-ALC1/2016	Party Name: GARIB NAWAZ ENTERPRISES	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00057/AM17/	RLA File :03/94/040/00787/AM16/	Lic.No/Date:0310801858 18.01.2016	
	Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

30	Case No.:38/1/87-ALC1/2016	Party Name: MARUTI TECHNO RUBBER PVT.LTD.	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Rejected
	HQ File :01/87/050/00392/AM16/	RLA File :05/24/040/00508/AM16/	Lic.No/Date:0510397379 20.01.2016	
	Decision: A D/L No. 7/121/2016-TSW dated 02.05.2016 was issued by DIPP to authorisation holder. This was followed by Reminder from DGFT on 25.10.2016 giving 15 days time for submission of information. It was observed that the authorisation holder failed to furnish information despite of repeated reminders to them, hence the Committee decided to reject the case.			

31	Case No.:3/3/87-ALC1/2016	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00056/AM17/	RLA File :03/95/040/00612/AM16/	Lic.No/Date:0310802043 27.01.2016	
	Decision: A D/L dated 21.09.2016 was issued by DIPP to authorisation holder. Reply still awaited from the authorisation holder. The committee decided to issue last reminder to authorisation holder giving 15 days time for submission of the following information.			

32	Case No.:51/21/87-ALC1/2015	Party Name: KARUR K.C.P.PACKKAGINGS LIMITED,	Meet No/Date:14/87- ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00333/AM16/	RLA File :32/24/040/00036/AM16/	Lic.No/Date:3210077816 09.02.2016	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

33	Case No.:15/8/87-ALC1/2016	Party Name: DALMIA POLYPRO INDS. LTD.	Meet No/Date:14/87- ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00127/AM17/	RLA File :03/94/040/00944/AM16/	Lic.No/Date:0310802749 22.02.2016	
Decision: The request of firm for fixation of adhoc norms was examined. It was observed that since, this is a Policy issue, the case has been referred to PC-2 Section for seeking their comments regarding import of pet bottle scrap.				

34	Case No.:49/2/87-ALC1/2016	Party Name: PUNE METAGRAPH	Meet No/Date:14/87- ALC1/2016 21.12.2016	Status: Rejected
	HQ File :01/87/050/00051/AM17/	RLA File :31/83/040/00159/AM16/	Lic.No/Date:3110066027 03.03.2016	
Decision: The Committee considered the case as per agenda and noted that the export item in nos and import item in Sq. meter. Norms cannot be fixed. Thus, the Committee decided to reject the case.				

35	Case No.:19/8/87-ALC1/2016	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:14/87- ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00131/AM17/	RLA File :03/94/040/01015/AM16/	Lic.No/Date:0310803129 08.03.2016	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each				

stage and each of the materials required in the manufacturing process.

c) Chemical name, Technical specifications of items proposed to be imported.

d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.

e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

Case No.:40/2/87-ALC1/2016	Party Name: KLJ POLYMERS & CHEMICALS LTD	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Deferred
HQ File :01/87/050/00042/AM17/	RLA File :05/23/040/00531/AM16/	Lic.No/Date:0510397870 09.03.2016	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) What is specific name of compound.			

Case No.:44/8/87-ALC1/2016	Party Name: FRONTIER TECHNOLOGIES PVT LTD	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Approved								
HQ File :01/87/050/00156/AM17/	RLA File :05/23/040/00516/AM16/	Lic.No/Date:0510397922 14.03.2016									
Decision: The Committee considered the case as per agenda and discussed the request of the firm revise the adhoc-norms. Accordingly, following adhoc norms are approved in supersession of earlier norms ratified in NC Meeting No. 12/AM17 held on 17.11.2016 (Case No. 44/8/87-ALC1/2016):- <table border="1"> <thead> <tr> <th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr> </thead> <tbody> <tr> <td>INSULATED PIPE SEALS OF VARIOUS SIZES CONTAINING: HOT MELT SEALANT STRIP (Width = 33 mm +/- 3 mm and Thickness = 1.4 mm +/- 0.2 mm)</td><td>85714 meter</td><td>Hot Melt Sealant Strip with Silicon Release Paper (Width = 33 mm +/- 3 mm and Thickness = 1.4 mm +/- 0.2 mm)</td><td>86571 meter</td></tr> </tbody> </table> A separate letter from HQs may be written to RA regarding the change of norms. RA may take consequential action as per Policy / Procedures.				EXPORT ITEM	QTY	IMPORT ITEM	QTY	INSULATED PIPE SEALS OF VARIOUS SIZES CONTAINING: HOT MELT SEALANT STRIP (Width = 33 mm +/- 3 mm and Thickness = 1.4 mm +/- 0.2 mm)	85714 meter	Hot Melt Sealant Strip with Silicon Release Paper (Width = 33 mm +/- 3 mm and Thickness = 1.4 mm +/- 0.2 mm)	86571 meter
EXPORT ITEM	QTY	IMPORT ITEM	QTY								
INSULATED PIPE SEALS OF VARIOUS SIZES CONTAINING: HOT MELT SEALANT STRIP (Width = 33 mm +/- 3 mm and Thickness = 1.4 mm +/- 0.2 mm)	85714 meter	Hot Melt Sealant Strip with Silicon Release Paper (Width = 33 mm +/- 3 mm and Thickness = 1.4 mm +/- 0.2 mm)	86571 meter								

38	Case No.: 6/1/87-ALC1/2016	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date: 14/87-ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00359/AM16/	RLA File :03/95/040/00592/AM16/	Lic.No/Date: 0310803332 15.03.2016	
	Decision : The Committee considered the case and decided to refer to DIPP.			

39	Case No.: 2/10/87-ALC1/2016	Party Name: AUM UDYOG	Meet No/Date: 14/87-ALC1/2016 21.12.2016	Status: Approved
	HQ File :01/87/050/00224/AM17/	RLA File :22/24/040/00124/AM16/	Lic.No/Date: 2210015446 17.03.2016	
	Decision: The Committee considered the case in the meeting and approved as applied for by the authorisation holder in their Advanced Authorization. RA may take consequential action as per Policy / Procedures.			

40	Case No.: 45/8/87-ALC1/2016	Party Name: KLJ POLYMERS & CHEMICALS LTD	Meet No/Date: 14/87-ALC1/2016 21.12.2016	Status: Approved
	HQ File :01/87/050/00157/AM17/	RLA File :05/23/040/00546/AM16/	Lic.No/Date: 0510398035 28.03.2016	
	Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as follows:			
40	EXPORT ITEM		QTY	IMPORT ITEM
	MEDIUM DENSITY POLYETHYLENE COMPOUND		1,00,000 kg	1. LINEAR LOW DENSITY POLYETHYLENE
				2. HIGH DENSITY POLYETHYLENE
				3. ANTI OXIDANT
40				62600 kgs
				38720 kgs
40				Deleted
	RA may take consequential action as per Policy / Procedures.			

41	Case No.: 12/10/87-ALC1/2016	Party Name: SHRIRAM AXIAL PRIVATE LIMITED	Meet No/Date: 14/87-ALC1/2016 21.12.2016	Status: Approved
	HQ File :01/87/050/00234/AM17/	RLA File :13/24/040/00049/AM16/	Lic.No/Date: 1310048180 29.03.2016	
	Decision: The Committee considered the case in the meeting and approved as applied for by the authorisation holder in their Advanced Authorization. RA may take consequential action as per Policy / Procedures.			


SEIKHOMANG KIPGEN
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Government of India
 Udyog Bhawan, New Delhi-11

42	Case No.:8/10/87-ALC1/2016	Party Name: INDUSTRIAL FOAMS PVT LTD	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00230/AM17/	RLA File :05/23/040/00557/AM16/	Lic.No/Date:0510398104 31.03.2016	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

43	Case No.:1/1/87-ALC1/2016	Party Name: METRO VALVES, (PROP: C.T. BALAMURUGAN)	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Rejected
	HQ File :01/87/050/00001/AM17/	RLA File :32/24/040/00045/AM16/	Lic.No/Date:3210077850 04.04.2016	
Decision: The Committee considered the case as per agenda and noted that the export item in sets and import item in kgs. Norms cannot be fixed. Thus, the Committee decided to reject the case.				

44	Case No.:14/11/87-ALC1/2016	Party Name: D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00252/AM17/	RLA File :03/94/040/01084/AM16/	Lic.No/Date:0310803792 05.04.2016	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

45	Case No.:57/8/87-ALC1/2016	Party Name: SURAT METALLICS LTD.	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00169/AM17/	RLA File :52/24/040/00080/AM16/	Lic.No/Date:5210041857 06.04.2016	
	Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.			
	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

46	Case No.:32/8/87-ALC1/2016	Party Name: MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT LTD	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00144/AM17/	RLA File :03/95/040/00964/AM16/	Lic.No/Date:0310803860 11.04.2016	
	Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.			
	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

47	Case No.:50/8/87-ALC1/2016	Party Name: SIDDHI DECOR PVT.LTD.	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00162/AM17/	RLA File :08/24/040/00332/AM16/	Lic.No/Date:0810137827 03.05.2016	
	Decision : A copy of application has been forwarded to DIPP. Comments still awaited.			

48	Case No.:19/9/87-ALC1/2016	Party Name: KLJ POLYMERS & CHEMICALS LTD	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Approved
	HQ File :01/87/050/00194/AM17/	RLA File :05/23/040/00033/AM17/	Lic.No/Date:0510398380 04.05.2016	
	Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms based on decision taken in previous meeting as under:			
	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	XLPE Compound containing minimum 97.85% LLDPE	5,00,000.000 MT	1. LINEAR LOW DENSITY POLYETHYLENE (LLDPE) GRANULES	4,99,350 kg
			2. SILANE	7,000 kg
			3. DI CUMYL PEROXIDE (DCP)	400 kg
	RA may take consequential action as per Policy / Procedures.			

49	Case No.:17/4/87-ALC1/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Rejected
	HQ File :01/87/050/00073/AM17/	RLA File :08/24/040/00042/AM17/	Lic.No/Date:0810137850 05.05.2016	
	Decision: The Committee considered the case as per agenda and noted that the export item in nos and import item in kgs. Norms cannot be fixed. Thus, the Committee decided to reject the case.			

50	Case No.:51/8/87-ALC1/2016	Party Name: SIDDHI DECOR PVT.LTD.	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00163/AM17/	RLA File :08/24/040/00411/AM16/	Lic.No/Date:0810137875 09.05.2016	
	Decision : A copy of application has been forwarded to DIPP. Comments still awaited.			

51	Case No.:37/14/87-ALC1/2016	Party Name: NAVRATAN SPECIALTY CHEMICALS LLP	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00370/AM17/	RLA File :08/24/040/00085/AM17/	Lic.No/Date:0810138106 06.06.2016	
	Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.			
	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.			

- e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.
f) A piece Sample of **each stage** material separately.

Case No.:41/9/87-ALC1/2016	Party Name: SHIVA PHARMACHEM LTD,	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Deferred
HQ File :01/87/050/00216/AM17/	RLA File :34/24/040/00032/AM17/	Lic.No/Date:3410042243 07.06.2016	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) You have not indicated the details of indigenous material.			

Case No.:48/8/87-ALC1/2016	Party Name: MARUTI TECHNO RUBBER PVT.LTD.	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Deferred
HQ File :01/87/050/00160/AM17/	RLA File :05/24/040/00106/AM17/	Lic.No/Date:0510398745 08.06.2016	
Decision : A D/L No. 7/121/2016-TSW dated 21.09.2016 and 21.10.2016(reminder) was issued by DIPP to firm. Reply still awaited. Thus, the Committee decided to issue last reminder to the firm giving 15 days time for submission of the following information. a) Manufacturing process of Nitrile Rubber Pads, indicating the exact wastage generated at each stage of manufacture. b) Production of the proposed item of export vis-a-vis the consumption of raw material both imported & indigenous, during the last three years, duly certified by a Chartered Accountant. c) End Use of the item proposed for export may also be indicated			

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Case No.: 17/9/87-ALC1/2016	Party Name: LOPAREX INDIA PRIVATE LIMITED	Meet No/Date: 14/87-ALC1/2016 21.12.2016	Status: Approved
HQ File :01/87/050/00192/AM17/	RLA File :03/95/040/00210/AM17/	Lic.No/Date: 0310805443 14.06.2016	
Decision: Based on the written comments furnished by the DIPP vide their letter No. 7/355/2016-TSW dated 06.12.2016, the Committee approved following adhoc norms:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY recommended for Kg of export product
Silicone Coated Polyester Film (Release Liners) (100 microns $\pm$ - 10%) 50,000.0 Kg, 357000.0 sqm	50,000 Kg	1. Polyester Film (100 microns $\pm$ 10%) 52500.0 Kg 374850.0 sqm	1.05 kg
		2. Silicone Polymers	0.0090 kg
		3. Catalyst for Silicone	0.0006 kg
		4. Cross Linkers for Silicone	0.00108 kg
RA may take consequential action as per Policy / Procedures.			

Case No.: 52/8/87-ALC1/2016	Party Name: KOHINOOR RUBBERS	Meet No/Date: 14/87-ALC1/2016 21.12.2016	Status: Deferred
HQ File :01/87/050/00164/AM17/	RLA File :09/24/040/00611/AM16/	Lic.No/Date: 0910063794 15.06.2016	
Decision: The Committee considered the case as per agenda and decided to call for the copy of import licence from the authorisation holder for scrap.			

Case No.: 29/9/87-ALC1/2016	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date: 14/87-ALC1/2016 21.12.2016	Status: Approved
HQ File :01/87/050/00204/AM17/	RLA File :05/24/040/00122/AM17/	Lic.No/Date: 0510398843 17.06.2016	
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms and recommended as under:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Export products Sl. Nos. 1-7	As applied	1. POLYPROPYLENE RESIN: DOW C702-20 NATURAL	1.05 kg/kg content in export item.
		2. HINGE DAMPER	Net to Net
RA may take consequential action as per Policy / Procedures.			

57	Case No.:30/9/87-ALC1/2016	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Rejected
	HQ File :01/87/050/00205/AM17/	RLA File :05/24/040/00123/AM17/	Lic.No/Date:0510398842 17.06.2016	
Decision: The Committee considered the case as per agenda and noted that the export item in nos and import item in kgs. Norms cannot be fixed. Thus, the Committee decided to reject the case.				

58	Case No.:5/9/87-ALC1/2016	Party Name: SRF LIMITED	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Rejected
	HQ File :01/87/050/00180/AM17/	RLA File :04/24/040/00037/AM17/	Lic.No/Date:0410162050 20.06.2016	
Decision : The authorisation holder has not indicated the Specific chemical name of export product, only brand name is given therefore, committee decided to reject the case.				

59	Case No.:7/10/87-ALC1/2016	Party Name: SRF LIMITED	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Rejected
	HQ File :01/87/050/00229/AM17/	RLA File :04/24/040/00039/AM17/	Lic.No/Date:0410162049 20.06.2016	
Decision : The authorisation holder has not indicated the Specific chemical name of export product, only brand name is given therefore, committee decided to reject the case.				

60

Case No.:42/9/87-ALC1/2016	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Approved										
HQ File :01/87/050/00217/AM17/	RLA File :34/24/040/00048/AM17/	Lic.No/Date:3410042290 23.06.2016											
Decision: The Committee considered the case and decided to approve on repeat basis (Adhoc Norms) based on the decision of the NC Meeting No. 6/87-ALC1/2013 held on 08.05.2013 and recommended as under:													
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="2">Alkyd Resin VLK-3580 (80% resin content)</td><td rowspan="2">1 kg</td><td>1. Pentaerythritol</td><td>0.0770 kg</td></tr><tr><td>2. Phthalic Anhydride</td><td>0.2510 kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Alkyd Resin VLK-3580 (80% resin content)	1 kg	1. Pentaerythritol	0.0770 kg	2. Phthalic Anhydride	0.2510 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY										
Alkyd Resin VLK-3580 (80% resin content)	1 kg	1. Pentaerythritol	0.0770 kg										
		2. Phthalic Anhydride	0.2510 kg										
RA may take consequential action as per Policy / Procedures.													

61	Case No.:47/9/87-ALC1/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Rejected
	HQ File :01/87/050/00222/AM17/	RLA File :08/24/040/00108/AM17/	Lic.No/Date:0810138207 24.06.2016	
Decision: The Committee considered the case as per agenda and noted that the export item in nos and import item in kgs. Norms cannot be fixed. Thus, the Committee decided to reject the case.				

62	Case No.:27/14/87-ALC1/2016	Party Name: KLJ POLYMERS AND CHEMICALS LTD	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00360/AM17/	RLA File :05/23/040/00140/AM17/	Lic.No/Date:0510398908 24.06.2016	
	Decision : The Committee considered the case and decided to refer to DIPP.			

63	Case No.:24/9/87-ALC1/2016	Party Name: KLJ POLYMERS AND CHEMICALS LTD	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Approved
	HQ File :01/87/050/00199/AM17/	RLA File :05/23/040/00161/AM17/	Lic.No/Date:0510398929 28.06.2016	
	Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms and recommended as under:			
	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	XLPE Compound containing minimum 97.85% LLDPE	5,00,000 kg	1. LINEAR LOW DENSITY POLYETHYLENE (LLDPE) GRANULES	4,99,350 kg
			2. SILANE	7,000 kg
			3. DI CUMYL PEROXIDE (DCP)	400 kg
	RA may take consequential action as per Policy / Procedures.			

64	Case No.:31/9/87-ALC1/2016	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00206/AM17/	RLA File :05/24/040/00154/AM17/	Lic.No/Date:0510398992 05.07.2016	
	Decision : The Committee considered the case and decided to refer to DIPP.			

65	Case No.:53/14/87-ALC1/2016	Party Name: NIKHIL ADHESIVES LTD.	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00386/AM17/	RLA File :34/24/040/00116/AM17/	Lic.No/Date:3410042353 14.07.2016	
	Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.			
	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

66

Case No.:7/14/87-ALC1/2016	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Approved
HQ File :01/87/050/00340/AM17/	RLA File :03/94/040/00066/AM17/	Lic.No/Date:0310806369 18.07.2016	
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms and recommended as under:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
XLPE Compound containing minimum 98% LLDPE	1 MT	1. LLDPE Granules	0.9994 MT
		2. Tri Methoxy Vinyl Silane	0.014 MT
		3. Di-Cumylperoxide (DCP)	0.0008 MT
		4. Antioxidant	0.0008 MT
		5. Octagon Jumbo Sleeves/Box	As per packing policy
RA may take consequential action as per Policy / Procedures.			

Case No.:4/14/87-ALC1/2016	Party Name: HIGHPOINT TRADELINK PRIVATE LIMITED	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Deferred
HQ File :01/87/050/00337/AM17/	RLA File :02/24/040/00073/AM17/	Lic.No/Date:0210206845 20.07.2016	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.			
67 a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			


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 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Government of India
 Udyog Bhawan, New Delhi-11

Case No.:30/14/87-ALC1/2016	Party Name: KANODIA TECHNOPLAST LIMITED	Meet No/Date:14/87- ALC1/2016 21.12.2016	Status: Approved								
HQ File :01/87/050/00363/AM17/	RLA File :05/23/040/00201/AM17/	Lic.No/Date:0510399158 20.07.2016									
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms with 3% wastage as under:											
<table border="1"> <thead> <tr> <th>EXPORT ITEM</th> <th>QTY</th> <th>IMPORT ITEM</th> <th>QTY</th> </tr> </thead> <tbody> <tr> <td>METALISED POLYPROPYLENE FILM/ CAST POLYPROPYLENE FILM</td> <td>550.000 MT</td> <td>POLYPROPYLENE GRANULES</td> <td>566.500 MT</td> </tr> </tbody> </table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	METALISED POLYPROPYLENE FILM/ CAST POLYPROPYLENE FILM	550.000 MT	POLYPROPYLENE GRANULES	566.500 MT
EXPORT ITEM	QTY	IMPORT ITEM	QTY								
METALISED POLYPROPYLENE FILM/ CAST POLYPROPYLENE FILM	550.000 MT	POLYPROPYLENE GRANULES	566.500 MT								
RA may take consequential action as per Policy / Procedures.											

Case No.:31/14/87-ALC1/2016	Party Name: KANODIA TECHNOPLAST LIMITED	Meet No/Date:14/87- ALC1/2016 21.12.2016	Status: Approved								
HQ File :01/87/050/00364/AM17/	RLA File :05/23/040/00209/AM17/	Lic.No/Date:0510399177 21.07.2016									
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms with 3% wastage as under:											
<table border="1"> <thead> <tr> <th>EXPORT ITEM</th> <th>QTY</th> <th>IMPORT ITEM</th> <th>QTY</th> </tr> </thead> <tbody> <tr> <td>CPP PLAIN FILM/CPP MILKY FILM (OF POLY PROPYLENE)</td> <td>250.00 MT</td> <td>POLYPROPYLENE GRANULES (GRADE RD368CF/ RD265CF)</td> <td>257.500 MT</td> </tr> </tbody> </table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	CPP PLAIN FILM/CPP MILKY FILM (OF POLY PROPYLENE)	250.00 MT	POLYPROPYLENE GRANULES (GRADE RD368CF/ RD265CF)	257.500 MT
EXPORT ITEM	QTY	IMPORT ITEM	QTY								
CPP PLAIN FILM/CPP MILKY FILM (OF POLY PROPYLENE)	250.00 MT	POLYPROPYLENE GRANULES (GRADE RD368CF/ RD265CF)	257.500 MT								
RA may take consequential action as per Policy / Procedures.											

Case No.:29/14/87-ALC1/2016	Party Name: BAGLA POLIFILMS LIMITED	Meet No/Date:14/87- ALC1/2016 21.12.2016	Status: Approved										
HQ File :01/87/050/00362/AM17/	RLA File :05/23/040/00184/AM17/	Lic.No/Date:0510399232 26.07.2016											
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms and recommended as under:													
<table border="1"> <thead> <tr> <th>EXPORT ITEM</th> <th>QTY</th> <th>IMPORT ITEM</th> <th>QTY</th> </tr> </thead> <tbody> <tr> <td rowspan="2">POLYOLEFIN SHRINK FILM (containing Polyethylene – 1,40,000 kgs and Propylene copolymer – 60,000 kgs)</td> <td rowspan="2">2,00,000.000 kg</td> <td>1. POLYETHYLENE RESIN</td> <td>1,47,000 kg</td> </tr> <tr> <td>2. PROPYLENE COPOLYMER</td> <td>63,000 kg</td> </tr> </tbody> </table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	POLYOLEFIN SHRINK FILM (containing Polyethylene – 1,40,000 kgs and Propylene copolymer – 60,000 kgs)	2,00,000.000 kg	1. POLYETHYLENE RESIN	1,47,000 kg	2. PROPYLENE COPOLYMER	63,000 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY										
POLYOLEFIN SHRINK FILM (containing Polyethylene – 1,40,000 kgs and Propylene copolymer – 60,000 kgs)	2,00,000.000 kg	1. POLYETHYLENE RESIN	1,47,000 kg										
		2. PROPYLENE COPOLYMER	63,000 kg										
RA may take consequential action as per Policy / Procedures.													


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71	Case No.:33/14/87-ALC1/2016	Party Name: SPERRY PLAST LTD.	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00366/AM17/	RLA File :05/24/040/00178/AM17/	Lic.No/Date:0510399235 26.07.2016	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information: a) Specific items in Export & Import may be obtained from the authorisation holder.				

72	Case No.:34/14/87-ALC1/2016	Party Name: SPERRY PLAST LTD.	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00367/AM17/	RLA File :05/24/040/00179/AM17/	Lic.No/Date:0510399213 26.07.2016	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information: a) Specific items in Export & Import may be obtained from the firm.				

73	Case No.:46/14/87-ALC1/2016	Party Name: RAVJI KHODA AND SONS	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00379/AM17/	RLA File :24/24/040/00011/AM17/	Lic.No/Date:2410042030 26.07.2016	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. a) Specific items in Export & Import may be obtained from the firm.				

74	Case No.:54/14/87-ALC1/2016	Party Name: AGNI FIBER BOARDS PVT.LTD,	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00387/AM17/	RLA File :34/24/040/00125/AM17/	Lic.No/Date:3410042381 26.07.2016	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

75	Case No.:50/14/87-ALC1/2016	Party Name: FPI INDUSTRIES PRIVATE LIMITED	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Rejected
	HQ File :01/87/050/00383/AM17/	RLA File :31/83/040/00054/AM17/	Lic.No/Date:3110066272 29.07.2016	
Decision: The Committee considered the case as per agenda and noted that the export item in meter and import item in kgs. Norms cannot be fixed. Thus, the Committee decided to reject the case.				

76	Case No.:20/14/87-ALC1/2016	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Approved
	HQ File :01/87/050/00353/AM17/	RLA File :03/94/040/00343/AM17/	Lic.No/Date:0310806754 01.08.2016	
Decision: The Committee considered the case in the meeting and approved as applied for by the authorisation holder in their Advanced Authorization with nil wastage. RA may take consequential action as per Policy / Procedures.				

77	Case No.:55/14/87-ALC1/2016	Party Name: GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00388/AM17/	RLA File :34/24/040/00129/AM17/	Lic.No/Date:3410042396 02.08.2016	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

78	Case No.:42/14/87-ALC1/2016	Party Name: SHRIRAM AXIAL PRIVATE LIMITED	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00375/AM17/	RLA File :13/24/040/00014/AM17/	Lic.No/Date:1310048324 03.08.2016	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.				

- c) Chemical name, Technical specifications of items proposed to be imported.
- d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.
- f) Specify the chemical name of export product.

Case No.:43/14/87-ALC1/2016	Party Name: SHRIRAM AXIAL PRIVATE LIMITED	Meet No/Date:14/87- ALC1/2016 21.12.2016	Status: Deferred
HQ File :01/87/050/00376/AM17/	RLA File :13/24/040/00015/AM17/	Lic.No/Date:1310048325 03.08.2016	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.			
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.			
b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.			
c) Chemical name, Technical specifications of items proposed to be imported.			
d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.			
e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			
f) Specify the chemical name of export product.			

Case No.:21/14/87-ALC1/2016	Party Name: POLIGOF - MICRO HYGIENE INDIA PRIVATE LIMITED	Meet No/Date:14/87- ALC1/2016 21.12.2016	Status: Deferred
HQ File :01/87/050/00354/AM17/	RLA File :03/95/040/00357/AM17/	Lic.No/Date:0310806861 04.08.2016	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.			
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.			
b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.			
c) Chemical name, Technical specifications of items proposed to be imported.			
d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.			
e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			
f) Specify the chemical name of import item No.1.			
g) what is 'm' stands for the description of input item-2 ie, mLLDPE.			

81	Case No.:58/14/87-ALC1/2016	Party Name: ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Approved
	HQ File :01/87/050/00391/AM17/	RLA File :17/24/040/00082/AM17/	Lic.No/Date:1710006426 04.08.2016	
	Decision: The Committee considered the case in the meeting and approved as applied for by the authorisation holder in their Advanced Authorization based on chemical reaction given with molecular weight for the raw material and export product with 2% wastage. RA may take consequential action as per Policy / Procedures.			

82	Case No.:54/8/87-ALC1/2016	Party Name: SHORE AUTO RUBBER EXPORTS PVT.LTD	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00166/AM17/	RLA File :31/83/040/00021/AM17/	Lic.No/Date:3110066280 05.08.2016	
	Decision : A D/L No. 7/116/2014-TSW dated 21.09.2016 and 21.10.2016(reminder) was issued by DIPP to firm. Reply still awaited. Thus, the Committee decided to issue last reminder to the firm giving 15 days time for submission of the following information. a) Manufacturing process of Silicon Rubber Hoses, indicating the exact wastage generated at each stage of manufacture. b) Production of the proposed item of export vis-a-vis the consumption of raw material both imported & indigenous, during the last three years, duly certified by a Chartered Accountant. The utility of different grades of Silicon rubber in the manufacture of Rubber Hoses may also be indicated.			

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Case No.:22/14/87-ALC1/2016	Party Name: NARENDRA PLASTIC PVT LTD.	Meet No/Date:14/87- ALC1/2016 21.12.2016	Status: Approved												
HQ File :01/87/050/00355/AM17/	RLA File :03/95/040/00373/AM17/	Lic.No/Date:0310806871 05.08.2016													
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as under:															
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>QTY</td></tr><tr><td>PRINTED VEST TYPE CARRIER BAGS MADE OF HDPE</td><td>5000 MT</td><td>HDPE Granules</td><td>5450 MT</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	PRINTED VEST TYPE CARRIER BAGS MADE OF HDPE	5000 MT	HDPE Granules	5450 MT	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
PRINTED VEST TYPE CARRIER BAGS MADE OF HDPE	5000 MT	HDPE Granules	5450 MT												
RA may take consequential action as per Policy / Procedures.															

84	Case No.:51/14/87-ALC1/2016	Party Name: ENVITECH CHEMICAL SPECIALITIES PVT. LTD	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Rejected
	HQ File :01/87/050/00384/AM17/	RLA File :31/83/040/00056/AM17/	Lic.No/Date:3110066284 08.08.2016	
	Decision : The authorisation holder has not indicated the Chemical name of export product, only brand name is given therefore, committee decided to reject the case.			

85	Case No.:52/14/87-ALC1/2016	Party Name: ENVITECH CHEMICAL SPECIALITIES PVT. LTD	Meet No/Date:14/87- ALC1/2016 21.12.2016	Status: Rejected
	HQ File :01/87/050/00385/AM17/	RLA File :31/83/040/00057/AM17/	Lic.No/Date:3110066283 08.08.2016	
Decision : The authorisation holder has not indicated the Chemical name of export product, only brand name is given therefore, committee decided to reject the case.				

86	Case No.:3/14/87-ALC1/2016	Party Name: MEGAPIX DEALMARK PRIVATE LIMITED	Meet No/Date:14/87- ALC1/2016 21.12.2016	Status: Rejected
	HQ File :01/87/050/00336/AM17/	RLA File :02/24/040/00038/AM17/	Lic.No/Date:0210206881 10.08.2016	
Decision: The Committee considered the case as per agenda and noted that the export and import item are same. Norms cannot be fixed. Thus, the Committee decided to reject the case.				

87	Case No.:18/14/87-ALC1/2016	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:14/87- ALC1/2016 21.12.2016	Status: Approved
	HQ File :01/87/050/00351/AM17/	RLA File :03/94/040/00703/AM16/	Lic.No/Date:0310807008 10.08.2016	
Decision: The Committee considered the case in the meeting and approved as applied for by the authorisation holder in their Advanced Authorization with nil wastage. RA may take consequential action as per Policy / Procedures.				

88	Case No.:1/14/87-ALC1/2016	Party Name: PORUS LABORATORIES PVT LTD	Meet No/Date:14/87- ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00334/AM17/	RLA File :09/24/040/00241/AM17/	Lic.No/Date:0910064034 11.08.2016	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

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89	Case No.:9/14/87-ALC1/2016	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00342/AM17/	RLA File :03/94/040/00399/AM17/	Lic.No/Date:0310807118 12.08.2016	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

90	Case No.:23/14/87-ALC1/2016	Party Name: SI GROUP INDIA LIMITED	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00356/AM17/	RLA File :03/95/040/00400/AM17/	Lic.No/Date:0310807095 12.08.2016	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) export item given in alternatives. Party to specify specific export item.				

91	Case No.:36/14/87-ALC1/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Rejected
	HQ File :01/87/050/00369/AM17/	RLA File :08/24/040/00083/AM17/	Lic.No/Date:0810138480 12.08.2016	
Decision: The Committee considered the case as per agenda and noted that the export item in nos and import item in kgs. Norms cannot be fixed. Thus, the Committee decided to reject the case.				

92	Case No.:38/14/87-ALC1/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:14/87- ALC1/2016 21.12.2016	Status: Rejected
	HQ File :01/87/050/00371/AM17/	RLA File :08/24/040/00109/AM17/	Lic.No/Date:0810138481 12.08.2016	
	Decision: The Committee considered the case as per agenda and noted that the export item in nos and import item in kgs. Norms cannot be fixed. Thus, the Committee decided to reject the case.			

93	Case No.:8/14/87-ALC1/2016	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:14/87- ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00341/AM17/	RLA File :03/94/040/00372/AM17/	Lic.No/Date:0310807147 16.08.2016	
	Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information: a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

94	Case No.:48/14/87-ALC1/2016	Party Name: NAV AUXICHEM PVT.LTD,	Meet No/Date:14/87- ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00381/AM17/	RLA File :30/24/040/00015/AM17/	Lic.No/Date:3010103816 16.08.2016	
	Decision : The Committee considered the case and decided to refer to DIPP.			

95

Case No.:28/14/87-ALC1/2016	Party Name: BLS POLYMERS LTD.	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Approved												
HQ File :01/87/050/00361/AM17/	RLA File :05/23/040/00155/AM17/	Lic.No/Date:0510399480 17.08.2016													
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms and recommended as under:															
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="3">UV Stabilizer Master Batch (containing not less than 20% UV Stabilizer)</td><td rowspan="3">8000 kg</td><td>1. Polypropylene</td><td>6376.7 kg</td></tr><tr><td>2. U.V. Stabilizer</td><td>1600 kg</td></tr><tr><td>3. Antioxidant</td><td>23.30 kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	UV Stabilizer Master Batch (containing not less than 20% UV Stabilizer)	8000 kg	1. Polypropylene	6376.7 kg	2. U.V. Stabilizer	1600 kg	3. Antioxidant	23.30 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
UV Stabilizer Master Batch (containing not less than 20% UV Stabilizer)	8000 kg	1. Polypropylene	6376.7 kg												
		2. U.V. Stabilizer	1600 kg												
		3. Antioxidant	23.30 kg												
RA may take consequential action as per Policy / Procedures.															

96	Case No.:44/14/87-ALC1/2016	Party Name: MAX SPECIALITY FILMS LIMITED	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00377/AM17/	RLA File :22/24/040/00041/AM17/	Lic.No/Date:2210015542 17.08.2016	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

97	Case No.:47/14/87-ALC1/2016	Party Name: SNR RECLAMATIONS PVT.LTD;	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00380/AM17/	RLA File :30/24/040/00013/AM17/	Lic.No/Date:3010103818 17.08.2016	
Decision: The request of firm for fixation of adhoc norms was examined. It was observed that since, this is a Policy issue, the case has been referred to PC-2 Section for seeking their comments regarding import of scrap policy.				

98	Case No.:57/14/87-ALC1/2016	Party Name: SML FILMS LIMITED	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00390/AM17/	RLA File :52/24/040/00034/AM17/	Lic.No/Date:5210042002 17.08.2016	
Decision : The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm.				

99	Case No.:10/14/87-ALC1/2016	Party Name: DOW CHEMICAL INTERNATIONAL PRIVATE LIMITED	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00343/AM17/	RLA File :03/94/040/00438/AM17/	Lic.No/Date:0310807191 18.08.2016	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each				

- stage and each of the materials required in the manufacturing process.
- c) Chemical name, Technical specifications of items proposed to be imported.
- d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

100	Case No.:19/14/87-ALC1/2016	Party Name: PIDILITE INDUSTRIES LIMITED	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00352/AM17/	RLA File :03/95/040/00118/AM14/	Lic.No/Date:0310807196 18.08.2016	
	Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

101	Case No.:59/14/87-ALC1/2016	Party Name: V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Approved
	HQ File :01/87/050/00392/AM17/	RLA File :32/24/040/00014/AM17/	Lic.No/Date:3210077963 18.08.2016	
	Decision: The Committee considered the case in the meeting and approved as applied for by the authorisation holder in their Advanced Authorization. RA may take consequential action as per Policy / Procedures.			

102	Case No.:11/14/87-ALC1/2016	Party Name: DOW CHEMICAL INTERNATIONAL PRIVATE LIMITED	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00344/AM17/	RLA File :03/94/040/00440/AM17/	Lic.No/Date:0310807221 19.08.2016	
	Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each			

stage and each of the materials required in the manufacturing process.
c) Chemical name, Technical specifications of items proposed to be imported.
d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

Case No.: 12/14/87-ALC1/2016	Party Name: DOW CHEMICAL INTERNATIONAL PRIVATE LIMITED	Meet No/Date: 14/87- ALC1/2016 21.12.2016	Status: Deferred
HQ File :01/87/050/00345/AM17/	RLA File :03/94/040/00446/AM17/	Lic.No/Date: 0310807224 19.08.2016	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.			
103	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.		

Case No.: 13/14/87-ALC1/2016	Party Name: DOW CHEMICAL INTERNATIONAL PRIVATE LIMITED	Meet No/Date: 14/87- ALC1/2016 21.12.2016	Status: Deferred
HQ File :01/87/050/00346/AM17/	RLA File :03/94/040/00448/AM17/	Lic.No/Date: 0310807222 19.08.2016	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.			
104	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.		

105	Case No.:14/14/87-ALC1/2016	Party Name: DOW CHEMICAL INTERNATIONAL PRIVATE LIMITED	Meet No/Date:14/87- ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00347/AM17/	RLA File :03/94/040/00447/AM17/	Lic.No/Date:0310807226 19.08.2016	
	Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.			
	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

106	Case No.:15/14/87-ALC1/2016	Party Name: DOW CHEMICAL INTERNATIONAL PRIVATE LIMITED	Meet No/Date:14/87- ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00348/AM17/	RLA File :03/94/040/00449/AM17/	Lic.No/Date:0310807223 19.08.2016	
	Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.			
	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

107	Case No.:56/14/87-ALC1/2016	Party Name: AGNI FIBER BOARDS PVT.LTD,	Meet No/Date:14/87- ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00389/AM17/	RLA File :34/24/040/00147/AM17/	Lic.No/Date:3410042451 19.08.2016	
	Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.			

a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

108	Case No.:31/11/87-ALC1/2016 Party Name: R.R.KABEL LIMITED, Meet No/Date:14/87-ALC1/2016 21.12.2016 Status: Deferred
	HQ File :01/87/050/00269/AM17/ RLA File :03/95/040/00279/AM17/ Lic.No/Date:0310807288 22.08.2016
	Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

109	Case No.:32/11/87-ALC1/2016 Party Name: R.R.KABEL LIMITED, Meet No/Date:14/87-ALC1/2016 21.12.2016 Status: Deferred
	HQ File :01/87/050/00270/AM17/ RLA File :03/95/040/00280/AM17/ Lic.No/Date:0310807285 22.08.2016
	Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

110	Case No.:5/14/87-ALC1/2016	Party Name: HIGHPOINT TRADELINK PRIVATE LIMITED	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00338/AM17/	RLA File :02/24/040/00093/AM17/	Lic.No/Date:0210206917 22.08.2016	
	Decision : The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm.			

111	Case No.:49/14/87-ALC1/2016	Party Name: SHAKTI APIFOODS PRIVATE LIMITED	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00382/AM17/	RLA File :30/24/040/00017/AM17/	Lic.No/Date:3010103826 26.08.2016	
	Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.			
111	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.			
	b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.			
	c) Chemical name, Technical specifications of items proposed to be imported.			
	d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.			
	e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

112	Case No.:41/14/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00374/AM17/	RLA File :08/24/040/00209/AM17/	Lic.No/Date:0810138574 31.08.2016	
	Decision : The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm.			

113	Case No.:6/14/87-ALC1/2016	Party Name: ABDOS LABTECH PRIVATE LIMITED	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Approved
	HQ File :01/87/050/00339/AM17/	RLA File :02/24/040/00094/AM17/	Lic.No/Date:0210206967 06.09.2016	
	Decision: The Committee considered the case in the meeting and approved as applied for by the authorisation holder in their Advanced Authorization. RA may take consequential action as per Policy / Procedures.			

114	Case No.:45/14/87-ALC1/2016	Party Name: AUM UDYOG	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Approved
	HQ File :01/87/050/00378/AM17/	RLA File :22/24/040/00048/AM17/	Lic.No/Date:2210015559 08.09.2016	
	Decision: The Committee considered the case in the meeting and approved as applied for by the authorisation holder in their Advanced Authorization. RA may take consequential action as per Policy / Procedures.			

115	Case No.:40/14/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00373/AM17/	RLA File :08/24/040/00208/AM17/	Lic.No/Date:0810138629 09.09.2016	
	Decision : The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm.			

116	Case No.:39/14/87-ALC1/2016	Party Name: PLATINIUM TIE-UP PVT. LTD.	Meet No/Date:14/87- ALC1/2016 21.12.2016	Status: Approved											
	HQ File :01/87/050/00372/AM17/	RLA File :08/24/040/00140/AM17/	Lic.No/Date:0810138680 16.09.2016												
	Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms and recommended as under:														
	<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>QTY</td></tr><tr><td>AD STAR BLOCK BOTTOM BAGS MADE FROM PLYPROPLENE</td><td>300 MT</td><td>PP GRANULES</td><td>327 MT</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	AD STAR BLOCK BOTTOM BAGS MADE FROM PLYPROPLENE	300 MT	PP GRANULES	327 MT	RA may take consequential action as per Policy / Procedures.		
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
AD STAR BLOCK BOTTOM BAGS MADE FROM PLYPROPLENE	300 MT	PP GRANULES	327 MT												
RA may take consequential action as per Policy / Procedures.															

117	Case No.:16/14/87-ALC1/2016	Party Name: ACG PHARMAPACK PVT LTD	Meet No/Date:14/87- ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00349/AM17/	RLA File :03/94/040/00564/AM17/	Lic.No/Date:0310808055 26.09.2016	
	Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.			
	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.			
	b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.			
	c) Chemical name, Technical specifications of items proposed to be imported.			
	d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.			

e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

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Case No.:32/14/87-ALC1/2016	Party Name: KLJ POLYMERS AND CHEMICALS LTD	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Approved
HQ File :01/87/050/00365/AM17/	RLA File :05/23/040/00302/AM17/	Lic.No/Date:0510399926 28.09.2016	
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms and recommended as under:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
XLPE Compound containing minimum 97.85% LLDPE	5,00,000.000 MT	1. LINEAR LOW DENSITY POLYETHYLENE (LLDPE) GRANULES	4,99,350 kg
		2. SILANE	7,000 kg
		3. DI CUMYL PEROXIDE (DCP)	400 kg
RA may take consequential action as per Policy / Procedures.			

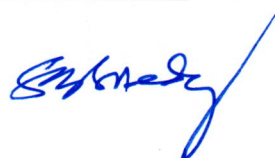
119	Case No.:1/12/87-ALC1/2016	Party Name: SONDEX HEAT EXCHANGERS INDIA PVT.LTD	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00274/AM17/	RLA File :34/24/040/00198/AM17/	Lic.No/Date:3410042602 19.10.2016	
	Decision : The Committee considered the case and decided to refer to DIPP.			

120	Case No.:17/14/87-ALC1/2016	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00350/AM17/	RLA File :03/94/040/00644/AM17/	Lic.No/Date:0310808590 20.10.2016	
	Decision : The Committee considered the case and decided to refer to DIPP.			

SEIKHONANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

Case No.: 24/14/87-ALC1/2016	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date: 14/87-ALC1/2016 21.12.2016	Status: Approved
HQ File :01/87/050/00357/AM17/	RLA File :03/95/040/00605/AM17/	Lic.No/Date: 0310808922 02.11.2016	
Decision: As per the written comments furnished by the DIPP vide their letter No. 7/22/2017-TSW dated 18.01.2017, the Committee approved following adhoc norms:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY required for 1 kg. of export product
General Purpose Relevant Natural Rubber / Synthetic Rubber based Rubber Compounded Sheet	1 kg	1. Natural Rubber	0.21356
		2. Synthetic Rubber - SSBR	0.218 kg
		3. Zinc Oxide active with Carbonate	0.0330
		4. Carbon Black	0.01117
		5. Anti Oxidant (Kumanox)	0.0097
		6. Accelerator	0.01165
		7. Retarder PVI	0.00777
		8. Misc. Chemicals: a. Tackfiers / Gum Rosin	0.01456
		9. b. Plasticizer	0.0262
Note: There should be a value cap up to 7% of FOB value of export for Anti Oxidant/ Accelerators/Retarders all together.			
RA may take consequential action as per Policy / Procedures.			


 SEIKHOMANG KIPGEN
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Government of India
 Udyog Bhawan, New Delhi-11



122	Case No.:25/14/87-ALC1/2016	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Approved
	HQ File :01/87/050/00358/AM17/	RLA File :03/95/040/00608/AM17/	Lic.No/Date:0310808970 04.11.2016	
	Decision: Based on the written comments furnished by the DIPP vide their letter No. 7/22/2017-TSW dated 18.01.2017, the Committee approved following adhoc norms:			
	EXPORT ITEM	QTY	IMPORT ITEM	QTY required for Kg. of export prod
	General Purpose Relevant Natural Rubber / Synthetic Rubber based Rubber Compounded Sheet	1 kg	1. Natural Rubber	0.1456
			2. Synthetic Rubber-EPDM	0.4660
			3. Zinc Oxide active with Carbonate	0.0330
			4. Carbon Black	0.11650
			5. Anti Oxidant (Kumanox, 6 PPD)	0.01165
			6. Accelerator	0.0194
			7. Retarder PVI	0.0107
			8. Silica Filler	0.1165
	Note: There should be a value cap up to 7% of FOB value of export for Anti Oxid Accelerators/Retarders all together.			
	RA may take consequential action as per Policy / Procedures.			

123	Case No.:2/12/87-ALC1/2016	Party Name: ARGO BIOCHEM PRIVATE LIMITED	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Approved
	HQ File :01/87/050/00275/AM17/	RLA File :03/94/040/00654/AM17/	Lic.No/Date:0310809033 08.11.2016	
	Decision: The Committee considered the case and decided to approve on repeat basis (Adhoc Norms) based on the decision of the NC Meeting No. 1/87-ALC1/2016 held on 22.04.2016 and recommended as under:			
	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	Xanthan Gum (200 Mesh).	1 kg	Xanthan Gum (80 Mesh)	1.02 kg
	RA may take consequential action as per Policy / Procedures.			

124	Case No.:2/14/87-ALC1/2016	Party Name: BUILDMET FIBRES PVT LTD.,	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Approved
	HQ File :01/87/050/00335/AM17/	RLA File :07/24/040/00253/AM17/	Lic.No/Date:0710110749 08.12.2016	
	Decision: The Committee considered the case in the meeting and approved as applied for by the authorisation holder in their Advanced Authorization with 2% wastage. RA may take consequential action as per Policy / Procedures.			

125	Case No.:60/14/87-ALC1/2016	Party Name: AAKASH PLASTOPACK PVT.LTD.,	Meet No/Date:14/87-ALC1/2016 21.12.2016	Status: Deferred
	HQ File :01/87/050/00393/AM17/	RLA File :52/24/040/00057/AM17/	Lic.No/Date:5210042101 14.12.2016	
	Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. - Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. - Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. - Chemical name, Technical specifications of items proposed to be imported. - Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. - Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

Meeting ended with a vote of thanks to the Chair.

SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11